#### HIGH COURT OF JAMMU AND KASHMIR

(Office of the Registrar General at Srinagar)

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The All Principal District & Session Judges, State of J&K

MOST IMMEDIATE

NO: 6158-8/365 Dt: 17-5-26/6

Subject :-

Furnishing of Information of Pendency of Cases related to Specific Categories as on 31.12.2015 of your Court and the Courts Subordinate to you (Entire District)

Sir/Madam,

Please find attached a Proforma A,B,C,D, and E of pendency Cases related to Specific Categories in the Subordinate Courts (State/UT-Wise) as on 31.12.2015 received from the Deputy Secretary to the Government of India, Ministry of Law and Justice, Department of Justice, New Delhi with the request that updated information as on 31.12.2015 on pendency of Cases in District/Subordinate Courts under the jurisdiction of High Court relating to above categories may please be furnished in the enclosed Proforma.

In this connection, You are requested to furnish information of Pendency of Cases related to Specific Categories as on 31.12.2015 of your Court and the Courts Subordinate to you (Entire District) strictly as per enclosed Proforma sent to this Registry on or before 22<sup>nd</sup> of May, 2016, through e.mail hcjmu-jk@ nic.in or tele. Fax NO. 0194 – 2506639 so as to enable us to send a consolidated information to the concerned authority.

Encl: - Five Leaves

Yours faithfully,

Registrar General

NO:- 6/50-81/50t:- 17-5-06 Copy forwarded to the Incharge N I C, High Court Wing, Srinagar for uploading on High Court web site.

Registrar General

### File No. N - 17 / 24 / 2016 – NM Government of India Ministry of Law and Justice Department of Justice

Jaisalmer House, 26 - Mansingh Road, New Delhi – 110 011. Dated: 04.05.2016.

To,

The Registrar General, Jammu & Kashmir High Court, Srinagar / Jammu -

Subject: Furnishing of information of Pendency of Cases related to Specific Categories as on 31.12.2015 – Regarding.

Sir,

I am directed to say that pendency of cases in courts relating to following categories have been subject matter of a number of Parliament Questions in recent past.

1. Land / Immoveable Property dispute cases;

Crime Against Women (Rape) cases;

- Cheque dishonour / Cheque Bounce cases under Negotiable Instrument Act, 1881;
- 4. Smuggling of narcotics cases; and
- Motor Accidents Claims cases.

It is, therefore, requested that updated information as on 31.12.2015 on Pendency of Cases in High Courts and District / Subordinate Courts under the jurisdiction of High Court relating to above categories may please be furnished in the enclosed proforma.

Yours faithfully.

(C. K. Réejonia)

Deputy Secretary to the Government of India

Tel. / Fax No. 011 – 2307 2146

E-mail: ckreejonia@nic.in

Enclosures: Five separate proforma for each category mentioned above.

# PROFORMA - A

0 to 2 year old cases	2 to 5 years old cases	5 to 10 years old cases	More than 10 old cases	years	Total Pendency as or 31.12.2015
		all.	4		
	State / UT*	*		18	Part - I
Name of the Number of I Courts of the	State / UT*_ Land / Immove ne State / UT*	as on 31.12.201	<u>15</u>		District / Subordinate
Name of the Number of I	State / UT*_ Land / Immove he State / UT*				District / Subordinate
Name of the Number of I Courts of the 0 to 2 year	State / UT*_ and / Immove he State / UT* 2 to 5 years	as on 31.12.201 5 to 10 years	More than 10		District / Subordinate
Name of the Number of I Courts of the 0 to 2 year	State / UT*_ and / Immove he State / UT* 2 to 5 years	as on 31.12.201 5 to 10 years	More than 10	years	District / Subordinate

Name of Hig Number of 31.12.2015		to Crime Aga	inst Women (Rape) pe	ending in High Court	as on
0 to 2 year	2 to 5 years	5 to 10 years	More than 10 years	Total Pendency a	s on
old cases	old cases	old cases	old cases	31.12.2015	
1	W.				
Number of	State / UT*_ cases relating	s on 31.12.2015		ding in District / Subc	
old cases	old cases	old cases	old cases	31.12.2015	0
ora daddo	010 00000	0.0000			
		in the same of the			
				Р	art – III
Crime Aga 31.12.2015	inst Women	ourts (FTCs) / S (Rape) function	Special Courts for cases ning in the State / I	s relating to JT* as on	

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## PROFORMA - C

Part - I

Name of Hig Number of Instruments	cases relating	g to Cheque o	dishonour / Cheque bourt as on 31.12.2015	ounce under the Negotiable
0 to 2 year old cases	2 to 5 years old cases	5 to 10 years	More than 10 years old cases	Total Pendency as on 31.12.2015
			0.0000	01.12.2010
	1,45		ACC.	
Number of	State / UT*_ cases relating	g to Cheque d	ishonour / Cheque boot / Subordinate Court	Part - II  ounce under the Negotiable ts of the State / UT* as on
01.12.2010				
0 to 2 year old cases	2 to 5 years old cases	5 to 10 years old cases	More than 10 years old cases	Total pendency as on 31.12.2015
bounce und UT* as on 3	er the Negotia 1.12.2015.	ble Instruments	ing to Cheque dishonou Act, 1881 functioning in	
Seharate l	MUTUTILIA IOF 6	ach State / UT	*****	

0 to 2 year	2 to 5 years	5 to 10 years	More than 10 year	s Total Penden	cy as on
old cases	old cases	old cases	old cases	31.12.2015	1275 17557
					Part - I
11 ****	1 0				
	State / UT*	to smugalina	 of narcotics pending	in District / Su	bordinate
Name of the Number of	State / UT*_ cases related	to smuggling as on 31.12.20	of narcotics pending	in District / Su	ibordinate
Name of the Number of Courts of t	State / UT*_ cases related he State / UT*	as on 31.12.20	15		
Name of the Number of Courts of to 0 to 2 year	State / UT*_cases related he State / UT*	as on 31.12.20	More than 10 year	s Total pendend	
Name of the Number of Courts of t	State / UT*_ cases related he State / UT*	as on 31.12.20	15		
Name of the Number of Courts of to 0 to 2 year	State / UT*_cases related he State / UT*	as on 31.12.20	More than 10 year	s Total pendend	
Name of the Number of Courts of to 0 to 2 year	State / UT*_cases related he State / UT*	as on 31.12.20	More than 10 year	s Total pendend	
Name of the Number of Courts of to 0 to 2 year	State / UT*_cases related he State / UT*	as on 31.12.20	More than 10 year	s Total pendend	
Name of the Number of Courts of to 0 to 2 year	State / UT*_cases related he State / UT*	as on 31.12.20	More than 10 year	s Total pendend	
Name of the Number of Courts of to 0 to 2 year	State / UT*_cases related he State / UT*	as on 31.12.20	More than 10 year	s Total pendend	cy as on

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### PROFORMA - E

Part- I

0 to 2 year				Total Pendency as on
old cases	old cases	old cases	old cases	31.12.2015
				Part-
lame of the	State / UT*			
Name of the Number of o	State / UT*_ cases related t	to MOTOR ACC	CIDENT CLAIMS pendi	ng in District / Subordina
Name of the Number of o	State / UT*_ cases related t	to MOTOR ACC as on 31.12.201	CIDENT CLAIMS pendi 15	ng in District / Subordina
Name of the Number of o	State / UT*_cases related to the State / UT*	as on 31.12.201	15	
Number of c Courts of th 0 to 2 year	State / UT*_cases related to e State / UT*	as on 31.12.201 5 to 10 years	More than 10 years	Total pendency as on
Name of the Number of d Courts of the O to 2 year	State / UT*_cases related to the State / UT*	as on 31.12.201	15	
Name of the Number of d Courts of the O to 2 year	State / UT*_cases related to e State / UT*	as on 31.12.201 5 to 10 years	More than 10 years	Total pendency as on
Name of the Number of d Courts of the O to 2 year	State / UT*_cases related to e State / UT*	as on 31.12.201 5 to 10 years	More than 10 years	Total pendency as on
Name of the Number of o	State / UT*_cases related to e State / UT*	as on 31.12.201 5 to 10 years	More than 10 years	Total pendency as on
Name of the Number of d Courts of the O to 2 year	State / UT*_cases related to e State / UT*	as on 31.12.201 5 to 10 years	More than 10 years	Total pendency as on 31.12.2015
Name of the Number of d Courts of the O to 2 year	State / UT*_cases related to e State / UT*	as on 31.12.201 5 to 10 years	More than 10 years	Total pendency as on
Name of the Number of of Courts of the O to 2 year old cases	cases related to state / UT*  2 to 5 years old cases	5 to 10 years old cases	More than 10 years old cases	Total pendency as on 31.12.2015